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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

27 APRIL, 1978.

NOTIFICATION
(INCOME-TAX)

NO. 2286 (F.No.197/169/77-IT (AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Arulnighi Chinthamoninathaswami Temple, Vasudevanallur" for the purpose of the said section for and from the assessment year(s) 1975-76.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Executive Officer, Sri Chinthamoninathaswami Temple, Vasudevanallur P.O., Tirunelveli Distt. Tamil Nadu.
2. The Commissioner of Income-tax, Tamil Nadu-IV, Madras, with reference to his letter No.1312(347)/77/TN.IV dt.9.2.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&M)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Agha-ali-ghali, Mata Sundri Lane, New Delhi (5 copies).
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